

12.08 hrs.

RE. CALLING ATTENTION ON
VIOLENCE IN MARATHWADA

श्री कचरलाल हेमराज जैन (बालाघाट) :
अध्यक्ष महोदय, मराठवाडा के लिये हमने
स्वगन प्रस्ताव दिया, ध्यान आकर्षण दिया,
हम रिपब्लिकन पार्टी को बिलाग करते हैं,
हमारे प्रस्ताव आप ने स्वीकार नहीं किये।
मराठवाडा मे करोड़ों रुपये की सम्पत्ति
नष्ट हुई है, हरिजनो पर खूना अत्याचार
हुआ है। इस पर चर्चा होनी चाहिये,
यह देश के लिये बहुत गम्भीर बात है।
आज आप ने जो ध्यान आकर्षण स्वीकार
किया है, उसमे ऐसे आदमियों के नाम आये
हैं, जिन को मराठवाडा के बारे मे कोई
ज्ञान नहीं है

अध्यक्ष महोदय : मराठवाडा के बारे
मे आज काल एग्जन्शन है

श्री कचरलाल हेमराज जैन जेजिन
मराठवाडा के बारे मे जिन को जानकारी
नहीं है, उनके नाम उस मे है। हम चाहते
है कि इस पर विविधत्व चर्चा हो। पाच करोड
की सम्पत्ति वहा पर नष्ट हुई है हजारो मवान
जलाये गये है। वल आन्दोलन वापस लेने
के बाद आप ने रेडियो मे सुना होगा—
150 स्रोपडिया और जलादी गई। आन्दोलन
वापस लेने के बाद भी इतना खूना अत्याचार
हो रहा है। इस पर सदन मे चर्चा न
हो, ठीक नहीं है। आप केवल कुर्मी वालो
की बात सुन रहे हैं—हमारी बात नहीं
सुन रहे हैं। हमारा निवेदन है कि इस पर
चर्चा होनी चाहिये।

श्री डी० जी० गवई (बुलडाना) :
अध्यक्ष महोदय, हमारी बात को आप गौर
से सुनिये। मराठवाडा मे जो सरकारी
सम्पत्ति और गरीबो की जानी-माल का
नुकसान हुआ है, यह बहुत ही अफसोस की
बात है। आन्दोलन वापस लेने के बाद भी

कल नाम को "भोकर" में पचास स्रोपडिया
जलाई गईं और उसके बाद फिर 50 स्रोपडियां
जलाई गईं

MR. SPEAKER: Mr Gawai, you
have not given any motion whatso-
ever at all excepting.... (Interrup-
tions). Not a single motion you have
given. You are straightaway rising
and shouting, nothing more than that.

श्री डी० जी० गवई : हमने प्रस्ताव जेजा
था, लेकिन आपने कुबूल नहीं किया। जो
काल-एग्जन्शन आ रहा है, उसमे मराठवाडा
के किसी भी एम० पी० का नाम नहीं है।

SHRI VASANT SATHE (Akola):
Sir, unfortunately .

MR. SPEAKER. Unfortunately
everybody gets up What can I do?

SHRI VASANT SATHE: Sir, last
time you remember that there was a
discussion on Kashmir. A similar
occasion has come, and it has so hap-
pened, Mr Qureshi and others point-
ed out

MR. SPEAKER Mr Sathe, you are
not well informed. Only one mem-
ber of Scheduled Castes, Mr Paswan,
has given notice. Nobody else has
given

SHRI VASANT SATHE I am not
on that point. I am saying the Call-
ing Attention was canvassed and dis-
cussion sought so that the persons
concerned from that State could parti-
cipate. Today it so happens that the
hon. Members who come from that
part could not come even in the
ballot

MR. SPEAKER: They have not
applied at all. No notice has been
given.

SHRI VASANT SATHE: They have.

श्री डी० जी० गवई : नोटिस दिया
था।

MR. SPEAKER: No.

श्री डी० जी० नरई : 31 तारीख को नोटिस दिया था ।

SHRI VASANT SATHE: Whether notice was given by them or not, I am saying you saw yesterday their agitation and that is why you allowed this notice. Today who are the people who have given notice of the Calling Attention? They are Dr. Ramji Singh, Shri T. Balakrishnaiah, Shri Samar Guha, Shri Y. P. Shastri and Shri Harikesh Bahadur.... (Interruptions). Either accommodate them, or you allow a Half an Hour Discussion, so that they will have an opportunity to have their say. That is my point.

12.12 hrs

RE. QU^ESTIONS OF PRIVILEGE—
Contd.

SHRI K. P. UNNIKRIISHNAN (Badagar): Sir, I am on a point of order.

MR SPEAKER: What is the point of order?

SHRI JANARDHANA POOJARY (Mangalore): Sir, I want to invoke rule 352.

MR. SPEAKER: Mr. Unnikrishnan is on a point of order earlier than you.

SHRI K. P. UNNIKRIISHNAN: Sir, I am raising a point under rule 199. It is very clear that any member, who has resigned office as a Minister, with the consent of the Speaker, can make a personal statement in explanation of his resignation. The discretion and jurisdiction is entirely with you. No one else has any business to involve himself in this procedure. Now, as Shri Rav has explained earlier, Shri

Raj Narain, a Member from Rae Bareilly, who was a Member of the Council of Ministers, wanted to make a statement. He has not only written to you but I understand he has made a public announcement that he wants to make a statement in this House under that rule. He has also said that he is prevented from doing so by three other Members, namely, Shri Madhu Limaye, Shri Rabi Ray and Shri Shyamnandan Mishra. Under the Rules of Procedure and Conduct of Business, if a Member of this House is interfered with like this, it is a very serious matter. Under rule 199, Sir, only you have jurisdiction and discretion. The rules are very clear. It certainly involves a *prima facie* case of breach of privilege. So, it is in pursuance of this that we have sent it. I would like to be enlightened about your own interpretation regarding rule 199. You have also to take cognisance of the fact that Shri Raj Narain from Rae Bareilly has made a public announcement that he has been interfered with by other Members.

SHRI SAUGATA ROY: He was pulled up in the party meeting for making this statement to the press.... (Interruptions).

MR SPEAKER: The whole idea is to make a speech.

SHRI SAUGATA ROY: On the question of a statement on resignation, you have to give protection to a Member. We strongly feel that you have not given protection to the Member. It is a matter which comes under rule 222.... (Interruptions). Rule 197 is also involved.... (Interruptions).

SHRI VAYALAR RAVI: The circumstances for the resignation cannot be changed by a later development. Mr. Raj Narain says that he will change the statement according to the developments. (Interruptions). It is a clear interference with the right of the House.... (Interruptions).

MR SPEAKER: What is your point of order?